

ITEM NO.1501

COURT NO.12

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1522/2023

[Arising out of impugned final judgment and order dated 08-06-2022 in CRLA No. 626/2021 passed by the High Court of Judicature at Madras]

K.P. TAMILMARAN

Petitioner(s)

VERSUS

THE STATE BY DEPUTY SUPERINTENDENT OF POLICE

Respondent(s)

WITH

SLP(Crl) No. 123/2023 (II-C)

(IA No. 196182/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 205116/2022 - EXEMPTION FROM FILING O.T., IA No. 196183/2022 - EXEMPTION FROM FILING O.T., IA No. 205115/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(Crl) No. 11241/2022 (II-C)

(IA No. 149997/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 149998/2022 - EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 11242/2022 (II-C)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 149067/2022 , FOR EXEMPTION FROM FILING O.T. ON IA 149068/2022)

SLP(Crl) No. 4151/2023 (II-C)

(IA No. 199960/2022 - EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 126/2023 (II-C)

(IA No. 196785/2022 - EXEMPTION FROM FILING O.T., IA No. 133514/2024 - GRANT OF BAIL)

SLP(Crl) No. 124-125/2023 (II-C)

( FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 196865/2022, FOR EXEMPTION FROM FILING O.T. ON IA 196866/2022 , FOR GRANT OF BAIL ON IA 133513/2024)

SLP(Crl) No. 3616/2023 (II-C)

(IA No. 40154/2023 - EXEMPTION FROM FILING O.T., IA No. 52716/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 28-04-2025 This petition was called on for pronouncement of judgment today.

**For Petitioner(s)** Mr. Siddharth Aggarwal, Sr. Adv.  
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**For Respondent(s)** Mr. Arvind Kumar Sharma, AOR

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Mr. Satyam Pathak, Adv.  
Mr. Prabhakar Pahepuri, Adv.  
Dr. Ratneswar Chakma, Adv.  
Mr. K Kesavan, Adv.

Hon'ble Mr. Justice Sudhanshu Dhulia pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Prashant Kumar Mishra.

Leave granted.

The appeals are dismissed in terms of the signed reportable judgment, which is placed on the file.

Pending application(s), if any, stand disposed of.

(NIRMALA NEGI)  
ASTT. REGISTRAR-cum-PS

(RENU BALA GAMBHIR)  
ASSISTANT REGISTRAR